

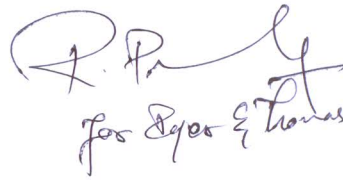
NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/45/2016
NAME OF THE PETITIONER(S) : Shri S.Kalidasan & anothers
NAME OF THE RESPONDENT(S) : Ari Fabrics Limited & another
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

(1)	T.V.P. Sai Vihai Mr Chir Vishnu	Counsel for LR	T.V.P. Sai Vihai
3)	H. Karthik Seshadri N.P. Vijaykumar D. Pradeep	Counsel for Petitioners	 for Sgpr & Thomas

ORDER

Counsel for both the parties are present. It has been reported that an appeal is subjudice before the High Court of Madras in relation to subject matter contained in TCP/45, wherein the interim order has been issued by the Hon'ble High Court on 6th May 2010 maintaining **status quo** on the said date. Therefore, the matter is adjourned sine die. However, liberty is granted to both the parties that as and when the interim order is vacated/matter is finally disposed of in the Hon'ble High Court, they may mention it before this Bench for reviving the proceedings.


(Ch. Mohd. Sharief Tariq)
Member (Judicial)


(K Anantha Padmanabha Swamy)
Member (Judicial)